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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 127/7/NCLT/AHM/2017




Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.  
V/s.  
Neesa Leisure Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAVISH BHATT	ADV	Respondent	
2.	MR. NAVIN PAHWA MS. RITU SHAH	SR. ADV. ADV.	PETITIONER	
3.	Ruchika Sharma.	Adv.	Respondent	

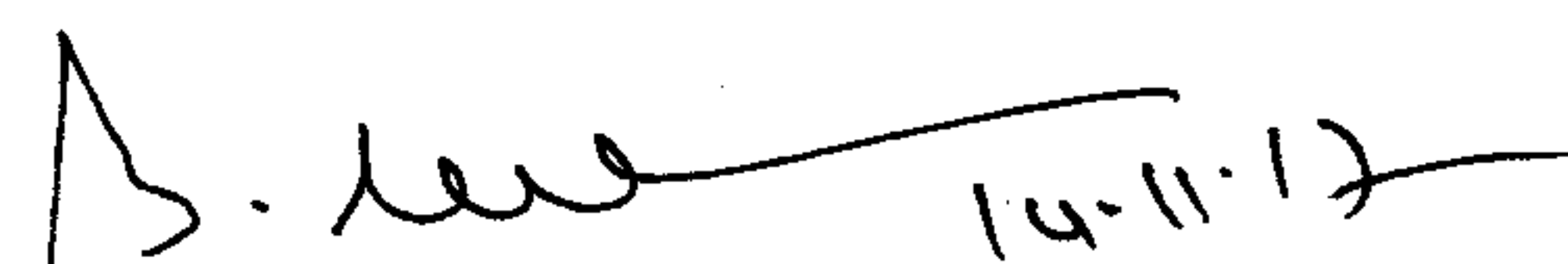
**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/ Petitioner. Learned Advocate Ms. Ruchika Sharma with Learned Advocate Mr. Ravish Bhatt present for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, on or before 20.11.2017 serving a copy in advance to other side.

List the matter on 21.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 14th day of November, 2017.